

श्रम, रोजगार और पुनर्वास मंत्री (श्री जगजीवन राम): (क) इस प्रकार का कोई प्रस्ताव नहीं है।

(ख) न्यूनतम मजूरी अधिनियम, 1948 के अन्तर्गत कृषि में रोजगार एक अनुसूचित रोजगार है और यह अधिकतर राज्य सरकार के क्षेत्राधिकार में आता है। अधिनियम के उपबन्धों के अनुसार मजूरी में मामयिक संशोधन करना संबंधित सरकारों का नाविविधिक उत्तरदायित्व है।

Kidnapping of Former M.L.A. by Mizo Hostiles

4102. Shrimati Renuka Barkataki:
Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that Shri Lalmauria, a former M.L.A. has been kidnapped by Mizo extremists; and

(b) if so, the steps taken to trace and free Shri Lalmauria?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) Yes, Sir.

(b) The local administration as well as the security forces are constantly on the look-out for persons reported to have been kidnapped or missing.

Development Plan of Kotla Mubarakpur, New Delhi

4103. Shri S. M. Banerjee:
Shri Panna Lal:

Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 1276 on the 1st September, 1965 and state:

(a) whether the redevelopment plan of Kotla Mubarakpur area has since been finalised by the Municipal Corporation of Delhi;

(b) if not, the progress made in the matter and the time it is likely to take in its completion; and

(c) whether it is factually correct to state in the Delhi Administration's Gazette Notification No. F.4(63)/62-I&H, dated 2-12-1963 that "the land (of the Triloki Colony inter alia) is required to be taken by Government at the public expense for a public purpose, namely, for the planned development of Delhi (Kotla Mubarakpur)", when the Redevelopment Plan of Kotla Mubarakpur, Delhi, is still not in shape?

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) and (b). The Re-development Plan of the Kotla Mubarakpur area has been prepared and has been submitted to the Delhi Development Authority and the Municipal Corporation of Delhi. It is not possible to specify the time limit for its finalization. The Delhi Development Authority and the Municipal Corporation of Delhi have been requested to expedite their decision.

(c) The Tirloki Colony is covered by a notification under Section 4 of the Land Acquisition Act (Notification No. F.4(63)62-I&H, dated 2-12-1963) published in the Gazette of the Delhi Administration dated 12th December, 1963. The re-development of Kotla Mubarakpur is a part of the planned development of Delhi. The development plan of Kotla Mubarakpur was to be finalised after notifying the area, in question, for acquisition.

12 hrs.

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE

OUTCOME OF TALKS BETWEEN PRIME
MINISTER AND UNDERGROUND NAGA
LEADERS

Shrimati Tarkeshwari Sinha (Barh):
I call the attention of the Minister of External Affairs to the following matter of public importance and I request that he may make a statement thereon: